

(a) whether it is a fact that an explosion in the gas plant of a glass factory at Talegaon occurred on the 6th July, 1962;

(b) if so, the reasons therefor;

(c) the number of persons killed and injured; and

(d) what assistance authorities concerned have given to the effected persons?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):

(a) Yes.

(b) The cause of the explosion is being investigated by the Deputy Chief Inspector of Factories, Maharashtra State, Bombay.

(c) (i) Killed None.

(ii) Injured 121 persons.

(d) It is understood that the Assistant Commissioner of Labour, Poona Region, is making enquiries into the accident and steps are being taken by the company concerned to render all possible help to the injured persons.

Unemployment in Mica Mining Area

1450. { Shri A. K. Gopalan:
Shri Umanath:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Government are aware of the acute unemployment prevalent in the mica mining areas of Andhra;

(b) if so, the number of unemployed;

(c) what action Government propose to take to alleviate unemployment; and

(d) whether the Government of India have any proposal to appoint a Mica Enquiry Committee to suggest ways and means of development of the mica industry, removal of unemployment and to make recommendations on other problems connected with this industry?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) No.

(b) and (c). Do not arise.

(d) No.

Mica Export Council

1451. **Shri Yallamanda Reddy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government propose to give statutory powers for the Mica Export Council to protect the interests of mica exporters from foreign buyers who dictate prices;

(b) if so, when; and

(c) if not, the reasons therefor?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) to (c). No such statutory powers are proposed to be given to the council. However, the general questions of standardisation, quality control and price stabilisation for such commodities, industry review, are under consideration.

Barter Deals

1452. { Shri Bishwanath Roy:
Shri Narendra Singh Mahida:
Shri Kapur Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) what is the policy of the State Trading Corporation regarding sanction of barter exports and imports;

(b) to what extent such deals have promoted exports and helped to earn foreign exchange during the last 3 years;

(c) what are the figures of export earnings by export of non-traditional items to non-traditional purchasing countries; and

(d) the details of imports to scrutinise the barter deal?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) The general policy adopted in sanctioning barter is to ensure that imports are limited to such essential commodities as would in any case have to be imported against free foreign

exchange and that the exports under barter are of commodities which do not otherwise move to the markets concerned, except against barter deals.

(b) Since August, 1959, exports under barter amount to Rs. 42.91 crores.

(c) Earnings by export of non-traditional items amount to Rs. 16.52 crores. Earnings of exports to non-traditional countries amount to Rs. 14.93 crores.

(d) The following are the imports so far arranged under barter deals:—

Items	Value (Rs. in crores)
1. Tractors	0.13
2. Newsprint	0.08
3. Steel material	15.11
4. Giant tyres	0.21
5. Steel tubes	0.20
6. Art silk yarn	0.20
7. Aircrafts	2.38
8. Printing & Writing paper	0.43
9. Fertilizers	3.91
10. Printing machinery	0.12
11. Wheat etc. (CCC Barter)	16.60

Expenditure of Central Projects in Rajasthan

1453. **Shri Morarka:** Will the Minister of Planning be pleased to state:

(a) the total amount of money spent so far during the First two Five Year Plans on Central projects in Rajasthan;

(b) the details of the amount; and

(c) the amount likely to be spent during the Third Five Year Plan period?

The Minister of Planning and Labour and Employment (Shri Nanda): (a) to (c). Information is being collected.

तिब्बत में भारतीय कर्मचारियों की

तिब्बती पत्नियों

१४५४. श्री भक्त दर्शन :

श्री भगवत ज्ञा आजाद :

क्या प्रधान मंत्री २२ जून, १९६२ के तारांकित प्रश्न संख्या १६३४ के उत्तर के संबंध में यह बताने की कृपा करेंगे कि तिब्बत स्थित भारतीय वाणिज्य अभिकरणों के भारतीय कर्मचारियों की तिब्बती पत्नियों

को भारत लाने में इस बीच क्या प्रगति हुई है ?

प्रधान मंत्री तथा वंदेशिक कार्य मंत्री तथा अणु शक्ति मंत्री (श्री जवाहरलाल नेहरू) : २२ जून, १९६२ को तारांकित प्रश्न संख्या १६३४ का उत्तर दिए जाने के बाद से, हमारी व्यापार एजेंसियों में काम करने वाले भारतीय, सिक्किमी और नेपाली कर्मचारियों की तिब्बती पत्नियों को तिब्बत छोड़कर भारत आने को इजाजत दे दी गई है; उन्हें चीनी अधिकारियों द्वारा प्रवास (एग्जिट) परमिट दे दिए गए थे।

एक सिक्किमी और एक नेपाली कर्मचारी की तिब्बती पत्नियों को अभी तक भारत आने की इजाजत नहीं दी गई है। चीनी अधिकारियों ने सिक्किमी कर्मचारी को राष्ट्रता पर आपत्ति को है और कहा है कि वह चीनी राष्ट्रिक है। इन मामलों पर चीनी अधिकारियों के साथ लिखा-पढ़ी की जा रही है।

Rebate on Handlooms in Kerala

1455. **Shri P. Kunhan:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have received any request from the Handloom Industries Advisory Board in Kerala to extend the special rebate facility by another two weeks during the Onam festival; and

(b) if so, what decision has been taken by Government on this request?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) No, request has so far been received by Government;

(b) Does not arise.

Bharat Krishak Samaj

1456. **Shri Raghunath Singh:** Will the Minister of Works, Housing and Supply be pleased to state whether